

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**NEW DELHI**

**C. P. NO. 02/111/13**  
**CA. NO.**

**PRESENT: SMT. INA MALHOTRA**  
**Hon'ble Member (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 13.12.2016**

**NAME OF THE COMPANY:** Sh. Paresh C Thakker V/s. M/s. Hero Moto Corp Ltd.

**SECTION OF THE COMPANIES ACT:** 111

<b><u>S.NO.</u></b>	<b><u>NAME</u></b>	<b><u>DESIGNATION</u></b>	<b><u>REPRESENTATION</u></b>	<b><u>SIGNATURE</u></b>
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**Present:** Ms. Vandana S Bhandari, Advocate for Petitioner  
Mr. P.K.Mittal, Advocate for Respondents.

**ORDER**

Vide order dated 04.11.2016, it had been directed that the fresh steps be taken to serve Respondent 5 by the Company. Notice has been issued. Copy of the same has been placed on record alongwith its postal record. No objection has been received by the company from Respondent no.5 in respect of the proposed transfer of the shares. No objection has already been given by Respondent 4. In view of the same, Respondent no.1 Company has no objection in transferring the shares held in the name of transferors respondents herein, except in respect of shares registered in the name of Respondent 9, for which the proper recourse would be to file a suit for Declaration.

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2. Subject to compliance and execution for necessary documents, the Respondent Company is ready and willing to effect the transfer of the remaining shares in the name of petitioner/applicant along with interim/consequential benefits.

3. As nothing further survives, the petition stands disposed off. No order as to costs.

Sd—

(Ina Malhotra)  
Member Judicial